

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The NC Meeting No.21/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 19.01.2017 and actually held on 15.02.2017 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.20/AM-17 held on 05.01.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.21/AM-17 dated 19.01.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 21/84-ALC3/2016 **MEETING DATE** : 19.01.2017

Case No.: 1/17/84-ALC3/2016	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status: Approved
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HQ File :01/84/050/00281/AM17/	RLA File :07/24/040/00156/AM16/	Lic.No/Date:0710108556 24.07.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply has been received from the firm on 11.01.2017. Accordingly, Committee decided to ratify the norms as applied by the firm in respect of the Advance Authorisation issued in this case as per Measurement Chart and Sketch. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 2/25/84-ALC3/2015	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
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2 HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 16.02.2017
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
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3 HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date: 16.02.2017
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Decision: The Committee considered the case as per agenda and observed that the reminder has been issued to RA, Kanpur to furnish the hard copy of the application in this case. The reply is not received from RA, Kanpur. NC decided to talk with RA to furnish the hard copy of application. The case stands deferred for re-listing on 16.02.2017.

Case No.: 5/5/84-ALC3/2016	Party Name: SIDDARTH KAPOOR	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status: Reject
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4 HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the firm has informed through email on 21.12.2016 for extension of time to appear in PH and the firm to appear PH before NC on 19.01.2017 with CAD and Sample of the product. There is no information received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:36/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:21/84- ALC3/2016 19.01.2017	Status Deferred
5 HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received 10.01.2017 from the firm. NC decided to ask the firm to appear before NC on 16.02.2017 for justification of higher wastage in this case. The case stands defer for re-listing on 16.02.2017.

Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:21/84- ALC3/2016 19.01.2017	Status Deferred
6 HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date: 16.02.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to send an e.mail to RA, Bangalore at the level of DDG for hard copy of the application. The case stands deferred for re-listing on 16.02.2017.

Case No.:7/13/84-ALC3/2016	Party Name:SUN RISE NETS	Meet No/Date:21/84- ALC3/2016 19.01.2017	Status Deferred
HQ File :01/84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	Defer Date: 16.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 25.10.2016 to the firm to furnish the following information vide their U.O. No. 7/349/2016-TSW :

- Manufacturing process indicating stagewise wastage of imported and indigenous items, if any
- Technical difference in export and import items.
- Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.

Case No.:16/9/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:21/84- ALC3/2016 19.01.2017	Status:Reject
8 HQ File :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	

Decision: The Committee considered the case as per agenda and observed that the deficiency letter has been issued to the firm on 23.11.2016 through email to furnish the CAD of the product. The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

9 Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:21/84- ALC3/2016	Status Deferred
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HQ File :01/84/050/00151/AM17/ RLA File :05/23/040/00170/AM17/ 19.01.2017
Lic.No/Date:0510398965 01.07.2016
Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested on 17.01.2017 for next date of PH. Accordingly, Committee decided to ask the firm to appear before NC on 16.02.2017 alongwith sample of the product and justification of CAD /Stage wise wastage in this case. The case stands deferred for re-listing on 16.02.2017.

Case No.:44/9/84-ALC3/2016 Party Name:SUDARSHAN JEANS PRIVATE LIMITED Meet No/Date:21/84-ALC3/2016 19.01.2017 **Status:Reject**

HQ File :01/84/050/00173/AM17/ RLA File :31/83/040/00033/AM17/ Lic.No/Date:3110066243 12.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 22.11.2016 to submit the justification for higher wastage and quantity of the product in this case. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:26/19/84-ALC3/2016 Party Name:POLYGENTA TECHNOLOGIES LTD Meet No/Date:21/84-ALC3/2016 19.01.2017 **Status Deferred**

HQ File :01/84/050/00337/AM17/ RLA File :03/95/040/00295/AM17/ Lic.No/Date:0310806649 27.07.2016
Defer Date: 16.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.:13/19/84-ALC3/2016 Party Name:RICHA GLOBAL EXPORTS P. LTD. Meet No/Date:21/84-ALC3/2016 19.01.2017 **Status Deferred**

HQ File :01/84/050/00324/AM17/ RLA File :05/24/040/00205/AM17/ Lic.No/Date:0510399310 01.08.2016
Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands defer for re-listing on 16.02.2017.

Case No.:23/19/84-ALC3/2016 Party Name:SECURITY PRODUCTS PVT. LTD. Meet No/Date:21/84-ALC3/2016 19.01.2017 **Status:Approved**

HQ File :01/84/050/00334/AM17/ RLA File :03/95/040/00363/AM17/ Lic.No/Date:0310806766 01.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/221/2016 –TSW dated 03.01.2017 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Security Thread with Magnetic Coating (45000 KM)	3411.00 (KGS)	1.	UN 1210 Printing Ink COMAG 110S0045 110S0045	287.56 KGS
			2.	LUMILUX YELLOW GREEN CD 394	11.2603 KGS
			3.	SCANNING COMPOUND	14.090 KGS

			SC-27	
		4.	METALLISED POLYETER FLIM -10 MICRON	1461.270 KGS
		5.	CLEAR POLYETER FLIM-8 MICRON	2037 KGS
		6.	SPOOL HKV 200 ABS	Net to Net

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/13/84-ALC3/2016		Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:21/84-ALC3/2016 19.01.2017	Status Deferred
14	HQ File :01/84/050/00233/AM17/	RLA File :08/24/040/00169/AM17/	Lic.No/Date:0810138416 04.08.2016	Defer Date: 16.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 17.01.2017 through e.mail to furnish the justification of CAD /Stagewise wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.				

Case No.:14/15/84-ALC3/2016		Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:21/84-ALC3/2016 19.01.2017	Status Deferred
15	HQ File :01/84/050/00272/AM17/	RLA File :32/24/040/00012/AM17/	Lic.No/Date:3210077950 04.08.2016	Defer Date: 16.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 22.11.2016 to the firm to submit the sample of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.				

Case No.:20/13/84-ALC3/2016		Party Name:AKR TEXTILE,	Meet No/Date:21/84-ALC3/2016 19.01.2017	Status Deferred
16	HQ File :01/84/050/00251/AM17/	RLA File :32/24/040/00013/AM17/	Lic.No/Date:3210077951 05.08.2016	Defer Date: 16.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been sent to the firm on 09.12.2016 through email to furnish the Style Nos of the export products in this case. The Committee has also observed that the firm has informed on 19.12.2016 through email that they send the reply on 17.12.2016 through courier. But their reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.				

Case No.:14/13/84-ALC3/2016		Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:21/84-ALC3/2016 19.01.2017	Status:Reject
17	HQ File :01/84/050/00245/AM17/	RLA File :56/24/040/00022/AM17/	Lic.No/Date:5610004967 08.08.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. IPP on 14.10.2016 in this case. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.				

18	Case No.:29/19/84-ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:21/84-ALC3/2016 19.01.2017	Status:Approved
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HQ File :01/84/050/00340/AM17/	RLA File :05/24/040/00225/AM17/	Lic.No/Date:0510399382 08.08.2016	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 23/13/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
19 HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai on 21.11.2016 to furnish their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 18/19/84-ALC3/2016	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
20 HQ File :01/84/050/00329/AM17/	RLA File :03/95/040/00037/AM17/	Lic.No/Date:0310807179 18.08.2016	Defer Date: 16.02.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 19/19/84-ALC3/2016	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
21 HQ File :01/84/050/00330/AM17/	RLA File :03/95/040/00036/AM17/	Lic.No/Date:0310807178 18.08.2016	Defer Date: 16.02.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 19/13/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
22 HQ File :01/84/050/00250/AM17/	RLA File :02/24/040/00086/AM17/	Lic.No/Date:0210206920 23.08.2016	Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm to furnish the CAD alongwith style nos of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.

Case No.: 5/13/84-ALC3/2016	Party Name: SP EXIMS	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
23 HQ File :01/84/050/00236/AM17/	RLA File :04/24/040/00084/AM17/	Lic.No/Date:0410162218 24.08.2016	Defer Date: 16.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.11.2016 to furnish the following information in this case:

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.

Case No.: 24/19/84-ALC3/2016	Party Name: MECORDS INDIA LTD.,	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status: Approved
HQ File : 01/84/050/00335/AM17/	RLA File : 03/95/040/00105/AM17/	Lic.No/Date: 0310807350 24.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/425/2016 –TSW dated 17.01.2017 as detailed below :

24	S.No.	Export Product	Export Quantity	Import item	Quantity allowed for per kg of export
	1.	Dipped Nylon Monofilament Fabrics made out of N 66 Monofilament Yarn	30,000 KG	1. Nylon Monofilament Yarn of N 66 of 420 Denier	1.0253 kgs.
				2. D. Vinyl Pyridine Latex (41% Dry)	0.037 kgs.
				3. Resorcinol	0.004 kgs.
				4. Formaldehyde (37 % Dry)	0.0023 kgs

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 12/13/84-ALC3/2016	Party Name: SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status: Reject
HQ File : 01/84/050/00243/AM17/	RLA File : 31/83/040/00063/AM17/	Lic.No/Date: 3110066319 31.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 22.11.2016 to submit the justification for higher wastage and quantity of the product in this case. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 25/19/84-ALC3/2016	Party Name: SITTARA WORKZ	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status: Deferred
HQ File : 01/84/050/00336/AM17/	RLA File : 02/24/040/00097/AM17/	Lic.No/Date: 0210206960 05.09.2016	Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 17.01.2017 to furnish the CAD /measurement chart in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.

Case No.: 9/19/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status: Deferred
HQ File : 01/84/050/00320/AM17/	RLA File : 05/23/040/00262/AM17/	Lic.No/Date: 0510399651 08.09.2016	Defer Date: 16.02.2017

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 16/13/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
HQ File :01/84/050/00247/AM17/	RLA File :32/24/040/00018/AM17/	Lic.No/Date:3210077981 09.09.2016	Defer Date: 16.02.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 to furnish the Style Nos of the export products in this case. The firm have informed through e.amil on 17.12.2017 that they have sent the reply by Pionexco courier. But there are no courier received in this section so far. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.

Case No.: 10/15/84-ALC3/2016	Party Name: THREADS (INDIA) LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	Defer Date: 16.02.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 through email as the export quantity is more than the import quantity and its differences of 9,000 KG, the clarification required in this case. The Committee also observed that the reply of the firm has been received on 16.01.2017 and informed that due to some mistake on their part they submitting the said Adv Authorisation to RA, Kanpur for necessary correction for revise import quantity and also requested for defer the case till the revised quantity is not notified by Jt.DGFT, Kanpur. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017

Case No.: 8/15/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
HQ File :01/84/050/00266/AM17/	RLA File :08/24/040/00218/AM17/	Lic.No/Date:0810138682 16.09.2016	Defer Date: 16.02.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.


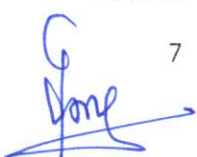

Case No.: 9/15/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
HQ File :01/84/050/00267/AM17/	RLA File :08/24/040/00217/AM17/	Lic.No/Date:0810138681 16.09.2016	Defer Date: 16.02.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 19.01.2017 to furnish the CAD/CAM and Measurement in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017

Case No.: 30/19/84-ALC3/2016	Party Name: SUNNY INTERNATIONAL LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
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HQ File :01/84/050/00341/AM17/	RLA File :33/24/040/00004/AM17/	Lic.No/Date:3310030350 30.09.2016	Defer Date: 16.02.2017
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 3/19/84-ALC3/2016	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date: 21/84- ALC3/2016 19.01.2017	Status: Approved
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HQ File :01/84/050/00314/AM17/	RLA File :08/24/040/00263/AM17/	Lic.No/Date:0810138803 05.10.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/426/2016 –TSW dated 17.01.2017 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polypropylene Dayed Yarn Schwarz	2324 kg	Polypropylene Staple Fiber FH 00 NI.7-50-9525 F- Black	1.03 kg / kg content contains in export item
2.	100% Polypropylene Dayed Yarn Schwarz Azual Marino	3807 kg	Polypropylene Staple Fiber FH 00 NI.7-50-6687 Azual Mari	1.03 kg / kg content contains in export item
3.	100% Polypropylene Dayed Yarn Talos	212 kg	Polypropylene Staple Fiber FH 00 N 1.7-50-6957 Talos	1.03 Kg / kg content contains in export item

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date: 21/84- ALC3/2016 19.01.2017	Status: Deferred
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HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 16.02.2017
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 22/19/84-ALC3/2016	Party Name: CHINAR FORGE LIMITED	Meet No/Date: 21/84- ALC3/2016 19.01.2017	Status: Approved
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HQ File :01/84/050/00333/AM17/	RLA File :30/24/040/00014/AM17/	Lic.No/Date:3010103864 18.10.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/423/2016 –TSW dated 10.01.2017 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Synthetic Tufted Carpets / Mats (100% polypropylene 2,00,000 Sq mts with rubber coating of 700 Grams / Sq Mtr.	341362.600 KG	1.	Spin finish oil	0.025164 kg/ Kg content of polyester yarn in export product or applied quantity whichever is less
			2.	Natural Rubber latex with DRC 60% and 62% TSC (Total latex with 67% TSC	0.136 kg/sq mt of export or applied quantity whichever is less

			(Total solid contents)	
		3.	Synthetic rubber latex with 67% TSC (Total solid contents)	0.516 Kg /sq mt of export or applied quantity whichever is less
		4.	Vinyl Acetate Monomer	50,000 kg.
		5.	Wingstay L	0.013 kg/sq mt of export or applied quantity whichever is less
		6.	Polypropylene chips/ Granules/ Resins Luban	1.08253 kg/kg content in export product (i.e 184030 kg)
		7.	Polypropylene Primary carpet backing	1.04 kg/kg content in export product (i.e., 208000 sq mtrs of relevant thickness)

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 4/15/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
36 HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

Case No.: 6/15/84-ALC3/2016	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status Deferred
37 HQ File :01/84/050/00264/AM17/	RLA File :30/24/040/00025/AM17/	Lic.No/Date:3010103866 19.10.2016	Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to ask the RA, to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 16.02.2017.

Case No.: 21/19/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date: 21/84-ALC3/2016 19.01.2017	Status: Approved
HQ File :01/84/050/00332/AM17/	RLA File :03/95/040/00507/AM17/	Lic.No/Date:0310808532 19.10.2016	

38 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/269/2016 –TSW dated 10.01.2017 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Non Woven Geo composite (i.e man made Filament Weighing More than	150 MT	1.	Polyester Filament Yarn of relavant Denier	85.500 MT
			2.	Polypropylene Granules	69.000 MT.

[Signature]

[Signature]

[Signature]

	150 G/SQM) comprising of 83.01 MT Polyester Filament year & 66.99 MT of Polypropylene granules				
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RA concern may take necessary action subject to compliance of other usual conditions

Case No.:20/19/84-ALC3/2016 Party Name:SHAHI EXPORTS PVT. LTD. Meet No/Date:21/84-ALC3/2016 19.01.2017 **Status:Approved**

HQ File :01/84/050/00331/AM17/ RLA File :05/24/040/00347/AM17/ Lic.No/Date:0510400191 20.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/19/84-ALC3/2016 Party Name:GANGA ACROWOOLS LIMITED Meet No/Date:21/84-ALC3/2016 19.01.2017 **Status Deferred**

HQ File :01/84/050/00313/AM17/ RLA File :30/24/040/00028/AM17/ Lic.No/Date:3010103896 05.12.2016 Defer Date: 16.02.2017

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to ask the RA, to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 16.02.2017.

Case No.:32/19/84-ALC3/2016 Party Name:KABADI SHANKARSA & CO., Meet No/Date:21/84-ALC3/2016 19.01.2017 **Status:Approved**

HQ File :01/84/050/00343/AM17/ RLA File :07/24/040/00275/AM17/ Lic.No/Date:0710110747 08.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this on repeat basis as decided by NC in its meeting No. 07/AM17 dated 07.07.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Blankets made out by using 2/38 and 1/16 polyester Acrylic 80:20 yarn in the ratio of 1:1 imported	47524 Kgs	2/38 polyester Acrylic 80:20 blended yarn with +- 10%	25000 Kgs
			1/16 Polyester Acrylic 80:20 blended yarn with +- 10%	25000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(42)

Case No.328	M/s. Concept Clothing
NC Meeting No.21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/050/280/AM-14/DES-V

RA. F.No. 05/23/040/00331/AM14	
Request for increased the consumption from 0.81 sq. Mtr/pcs to 1.10 sq.mtr/pcs i.e. from 8017.00 sq.mtr to 10912.00 sq.mtr against the Advance Authorisation No. 0510371162 dated 18.11.2013 as the imported of fabric has been increased	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 17.10.2016 and have stated that the consumption of imported fabric at Sl. No. 1 has been increased from 0.81 sq. Mtr/pcs to 1.10 sq.mtr/pcs i.e. from 8017.00 sq.mtr to 10912.00 sq.mtr as they did not claim the wastages at the time of application against the Adv licence No. 0510371162 dated 18.11.2013. The case was approved by NC in its meeting No. 18/AM15 dt.07.08.2014. NC decided to defer the case for re-listing on 16.02.2017.	

(43)

Case No.329	M/s. Dhruv Global Ltd.
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/171/204/AM-17/DES-V
RA. F.No. 05/25/039/00021/AM14	
Request for fixation of norms against Annual Adv. Authorisation No. 0510361429 dated 01.08.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.12.2016 through email to submit the justification for higher requirement of wastage in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 16.02.2017.	

(44)

Case No.330	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	Pt.File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	
Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 30.05.2016 has been referred to DC MSME) on 26.09.2016 for their examination/comments. NC decided to wait for their comments. The case stands deferred for relisting on 16.02.2017.	

(45)

Case No.331	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's representative had not appeared before NC on 22.12.2016 and not given any response about the Personal hearing in this case. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.	

(46)

Case No.332	M/s. Dhruv Global Ltd.
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/171/00242/AM-17/DES-V
RA. F.No. 05/25/039/002/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details	

submitted in this case and observed that the firm has requested on 030.05.2016 for fixation of norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013. The application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

(47)

Case No.333	M/s. Radnik Exports
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/171/00256/AM-17/DES-V
RA. F.No. 05/27/039/013/AM16	
Fixation of norms in respect of Annual Advance Authorization No. 0510395841 dated 21.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 02.01.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510395841 dated 21.12.2015. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(48)

Case No. 334	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No.01/84/050/00034/AM-16 /DES-V
R.A.F.No.02/24/040/00228/AM15	
Request for fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2016. Committee also observed that the case was referred to TC, Mumbai on 24.10.2016 for examine and comments. Reply is not received so far from them. NC decided to remind to TC, Mumbai and defer the case for re-listing on 16.02.2017.	

(49)

Case No.335	M/s. Dhruv Globals Ltd
NC Meeting No.21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No.01/84/171/205/AM17/DES-V
RA. F.No.05/25/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 28.12.2016. NC decided to send to firm's reply to TC, Noida for examine the case. The case stands deferred for re-listing on 16.02.2017.	

(50)

Case No.336	M/s. Maya Exports Corporation
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's representative had not appeared before NC meeting on 22.12.2016 in this case. NC decided to defer the case for 16.02.2017.	

(51)

Case No.337	M/s. Apparel Export Promotion Council
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/171/186/AM-17/DES-V

Proposal for simplification of import and export procedure.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the matter has been referred to all technical members of norms committee for their comments /justification on the DG's observation above and also the clarification received from the firm on 20.12.2016. NC decided to send the same to TC, Noida for examination and comments and defer the case for re-listing on 16.02.2017.

(52)

Case No.338	M/s. Surgeine Healthcare India Pvt. Ltd.
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/050/00365/AM-16/DES-V
RA. F.No. 05/24/040/00422/AM16	
Request for re-fixation of norms against Adv. Authorisation No. 0510396482 dated 02.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to defer the case for re-listing on 16.02.2017.	

(53)

Case No.339	M/s. Shankar Packagings
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the firm's reply has been sent to DIPP on 17.01.2017. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.	

(54)

Case No.340	M/s. Shankar Packagings
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the firm's reply has been sent to DIPP on 17.01.2017. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.	

(55)

Case No.341	M/s. Shankar Packagings
NC Meeting No. 21/AM-17 dt. 19.01.2017 and actually held on 15.02.2017	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the firm's reply has been sent to DIPP on 17.01.2017. NC decided to wait for their comments. The case stands deferred for re-listing on 16.02.2017.

(56)

Case No.342

M/s. Bharat Tissues Pvt. Ltd,

NC Meeting No. 21/AM-17 dt. 19.01.2017
and actually held on 15.02.2017

File No. 01/84/050/00216/AM-15/DES-V

RA. F.No. 07/24/040/00031/AM15

Fixation of norms in respect of Advance Authorization No.0710103822 dated 30.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.10.2016 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No. 9/84 dated 04.06.2015. NC decided to defer the case for re-listing on 16.02.2017.

